

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-606(PB)/2018**

**IN THE MATTER OF:**

Gurcharan Singh Soni and Kuldeep Kaur Soni .... Applicant/petitioner  
Vs.  
Unitech Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, IBC**

**Order delivered on 30.08.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**Presents:**


For the Applicant : Mr. G.K Jain, Adv.  
For the Respondent : -

**ORDER**

Learned counsel for the respondent states that Hon'ble Supreme Court is ceased of the matter and various orders have been passed which have been placed on record with the reply. The matter is now fixed for hearing on 11.09.2018.

List on 08.10.2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**